

ITEM NO.1501
[For Judgment]

COURT NO.3

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6470/2022

[Arising out of impugned final judgment and order dated 20-01-2022
in TA No.299/2021 passed by the High Court of Gujarat at Ahmedabad]

GASTRADE INTERNATIONAL

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, KANDLA

Respondent(s)

[HEARD BY:HON. B.V. NAGARATHNA AND HON. NONGMEIKAPAM KOTISWAR
SINGH, JJ.]

WITH

SLP(C) No.6472/2022 (III)

(IA No.53169/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Diary No(s).32623/2024 (III)

(IA No.178882/2024-CONDONATION OF DELAY IN FILING and IA
No.178877/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-03-2025 These petitions were called on for pronouncement
of judgment.

For Petitioner(s) :Mr. Arvind P. Datar, Sr. Adv.
Mr. S. Jaikumar, Adv.
Mr. Kartik Jindal, Adv.
Mr. M. Karthikeyan, Adv.
Mr. Anant Gautam, Adv.
Mr. Rohan Jain, Adv.
Mr. Rajesh Kumar Gautam, AOR

For Respondent(s): Mr. N. Venkataraman, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Rupesh Kumar, Adv.
Mr. Adit Khorana, Adv.
Ms. Aakanksha Kaul, Adv.
Mr. Udai Khanna, Adv.
Mr. Navanjay Mahapatra, Adv
Mr. Gurmeet Singh Makker, AOR

1. Hon'ble Mr. Justice Nongmeikapam Kotiswar Singh pronounced the
judgment of the Bench comprising Hon'ble Mrs. Justice B.V.
Nagarathna and His Lordship.

2. Delay condoned.
3. Leave granted.
4. The appeals are disposed of in terms of the signed reportable judgment.
3. Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

(signed reportable judgment is placed on the file)